



2026:AHC:20831

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1265 of 2026

Md Afroj Ali

.....Petitioner(s)

Versus

Union Of India And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashutosh Kumar Gupta, Bhuriguram Ji, Dharmendra Yadav, Laxmi Shankar Yadav
Counsel for Respondent(s)	: A.S.G.I., Anurag Sharma

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashutosh Kumar Gupta, learned counsel for the petitioner and Sri Anurag Sharma, learned counsel for the respondents.
2. The case of the writ petitioner is that he has sought compassionate appointment, however, the writ petitioner has not been issued appointment letter in that regard.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Sri Anurag Sharma, learned counsel for the respondents submits that the claim of the writ petitioner is under consideration and needs adjudication at the first instance by the sixth respondent, Office of the Deputy Inspector General Group Centre, Central Reserve Police Force Kathgodam, District Nainital, Uttarakhand.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the sixth respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In

case the sixth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 30, 2026
Ashu

(Vikas Budhwar,J.)